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O.A. No. 182 of 2010

Order dated: 15.04.2010

CORAM:

Hon'ble Mr. B.V.Rao, Member(Judl.)

Hon'ble Mr. C.R.Mohapatra, Member (Admn.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicants and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents on notice.

2. M.A. No. 199/10 filed by the applicants to prosecute this case jointly is allowed and, accordingly, disposed of.

3. The applicants, who are working under the East Coast Railways, have filed this O.A. under Section 19 of the Administrative Tribunals Act 1985 seeking direction to the Respondents to examine the cases of the applicants under M.A.C.P. Scheme and grant 1st Financial Upgradation and payment of differential arrear salary.

4. At the outset, Ld. Counsel for the applicants submits that though the applicants have made their representations vide Annexure-A/4 series ventilating their grievances, the same have not been considered by the competent authority and are still pending disposal.

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5. Since the representations filed by the applicants are still pending, at this stage, we are of the view that the grievance of the applicants might be redressed if a direction is given to Respondent No. 3 to consider and pass a reasoned order within a specific period.

6. As requested by the Ld. Counsel for the applicants, applicants are allowed to file fresh representation individually within 10 days from today. If such representations are filed within the stipulated period, the Respondent No.3 is directed to consider the same and pass a reasoned order within 45 days from the date of receipt of such representations and communicate the result thereof to the applicants within 10 days therefrom.

7. With the above observation and direction, without going into the merits of the case, the O.A. is disposed of at the stage of admission itself.

8. Send copy of this order, along with copy of the O.A., to Respondent No.3 for compliance.


MEMBER (A)


MEMBER (J)